

**NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**SPECIAL BENCH COURT-II**

(IB)-2130(ND)2019

**CORAM:**

**PRESENT: MR. L.N. GUPTA  
HON'BLE MEMBER (T)**

**CH. MOHD SHARIEF TARIQ  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI SPECIAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL  
ON 26.02.2020**

**NAME OF THE COMPANY: M/s. Dynacon Projects Pvt. Ltd. V/s. M/s.  
Today Homes & Infrastructure Pvt. Ltd.**

**UNDER SECTION 9 OF IBC, 2016**

**S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE**

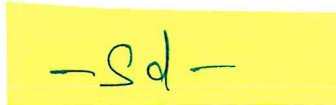
**Present for the Petitioner :** Mr. Pushkar Sood, Mr. Tapan Sangal  
Mr. Ranjan Grover, Advs.  
**Present for the Respondent :** Mr. Milan Singh Negi, Adv. For R.P

**ORDER**

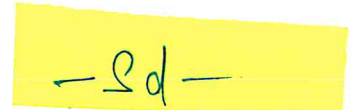
IA. 925/2020: The Counsel for the Applicant and the Counsel for the RP are present. The Applicant claims remuneration for the month of November 2019. The application is sent to the RP treating it as representation on behalf of the Applicant and to decide the claim of the applicant on merit. However, the IRP shall not get influenced by this order for any reason. The decision shall be communicated to the Applicant within a week time from the date of the filing the application. Accordingly, the IA stands disposed of.

IA. 197/2020: The Counsel for Both the sides are present. Counsel for the RP is directed to file reply within two weeks. Rejoinder, if any within one week thereafter.

List the matter on 30.03.2020.



**(L.N. Gupta)  
Member (T)**



**(Ch. Mohd. Sharief Tariq)  
Member (J)**